THE CENTRAL ADMINISTRATIVE CUTTACK BENCH, CUTTACK Fagemi Charan Bank Applicant (s) Owing Versus, Respondent (s) Order with Signature Sr. No. Date REGISTER 8.7.96. 9.7.96 In this application, the counsel Shri M.K. Mohanty, who has appeared on behalf for Regn. of the applicant, wants a direction to the Respondents for payment of all arrears pay and allowances from 1.11.1995 till the date of his reposting at Jajpur Road R.M.S. Shri Akhaya Mishra, learned Additional Standing Counsel appears in this case on behalf of the applicant. It is noticed that the applicant rushed to this ourt on thes simple matter without exhausting the For Admin. & departmental remedies. Shri Mishra pointed out that his leave has to be regularised 9.0.P and pay and allowances allowed by the appropriate authority. For this purpose, the petitioner is directed to make a representation to the Superintendent of Post Offices, Cuttack North Division, Cuttac (Res.3) within a period of two weeks from to-day and Respondent 3 shall dispose it of and if admissible as per rules, disburse the pay and allowances legally due to the applicant for the period in question within eight weeks from the date of submission of the representation by the applicant.

Serial No of Order	Date of Order	Order with Signature	
1	9.7.96	With the above direction the application is disposed of at the admission stage itself.  Hand over copies of the orders to the counsel for both sides.	to Am abb, coch po 3 of the o
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